

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 766/252/ND/2018

Under Section: 252

In the matter of:

Goldline Media Pvt. Ltd. and Others **....Appellant**

Vs.

ROC Delhi & Haryana **....Respondent**

Order delivered on 03.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Ashish Middha, Adv.

For the ROC : Ms. Kusum Yadav,
Company Prosecutor

For the IT :

ORDER

The learned Proxy-counsel seeks time to file reply on behalf of the Income Tax Department. Mr. Raghvendra Singh had appeared for Income Tax Department. As per the information given by the other counsel of the Income Tax Department Mr. Raghuvendra has resigned and file shall be re-allocated to the other counsel. Let the reply be filed within two weeks, with the copy in advance to the other side. For further consideration on 30.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

